

Colony was developed by Delhi Development Authority which, however, did not provide any footpaths on roads in the colony. The Municipal Corporation of Delhi have provided in the Colony footpaths on a part of a road with sixty feet wide right-of-way after taking over the colony. The Corporation also propose to construct footpaths on another road having a right-of-way of 100 feet, which connects Road No. 37 and G.T. Road. This proposal is still in a preliminary stage and as such it is not possible to indicate the completion time at this stage.

Trinagar is a regularised unauthorised colony where no footpaths exist. At present, there is no proposal with the Municipal Corporation of Delhi to provide footpaths in Trinagar.

#### **Construction of Nhava-Sheva Port**

2919. SHRI BALASAHEB VIKHE PATIL:

SHRI V. N. GADGIL:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the Bombay Port Trust has entrusted the work of preparation of the D.P.R. for Nhava-Sheva Port Project to M/s. Howe (India) Private Ltd., New Delhi;

(b) what steps Government have taken or propose to take to speed up the development of the New Bombay Project; and

(c) when the construction work of the project likely to be taken up and what steps Government have taken in this regard?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): (a) Yes.

(b) and (c). The Consultants, M/s. Howe (India) Private Limited, New Delhi who were entrusted with the preparation of Detailed Project Re-

port for the Nhava-Sheva Port Project, have submitted the same in January, 1982 which is under examination. Construction work will be commenced soon after the investment decision has been taken.

#### **Grievances of Telegraph and Signallers Staff of Mughalsarai Division**

2920. SHRI BASUDEB ACHARYA: Will the Minister of RAILWAYS be pleased to state:

(a)\* whether Government have received any representation dated 3rd February, 1982, regarding the grievances of the Railway Telegraph and Signallers of Mughalsarai Division;

(b) if so, the details thereof;

(c) steps taken by Government for redressal of the grievances; and

(d) if no steps have been taken, the reasons for the delay?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) The representation is for improvement in the percentage of higher grade posts and for stopping the surrender of posts of Signallers.

(c) and (d). The points raised in the representation are under Government's examination.

#### **Railway Reforms Committee**

2925. PROF. NARAIN CHAND PARASHAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Reforms Committee set up under the Chairmanship of Shri B. D. Pande, has commenced its work and submitted any interim report;

(b) if so, the nature of the report and Questionnaire issued by the Committee, if any; and

(c) the terms of reference and the composition of the Committee along-